

Extra No. 14



सत्यमेव जयते

The Gujarat Government Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

Vol. LXIII] MONDAY, SEPTEMBER 19, 2022 / BHADRA 28, 1944

Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules: -

THE GUJARAT NATIONAL LAW UNIVERSITY (AMENDMENT) BILL, 2022.

GUJARAT BILL NO. 14 OF 2022.

A BILL

further to amend the Gujarat National Law University Act, 2003.

It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

1. (1) This Act may be called the Gujarat National Law University (Amendment) Act, 2022.
- (2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Short title and commencement.

Amendment of section 3 of Guj. 9 of 2003.

2. In the Gujarat National Law University Act, 2003, in section 3, to sub-section (1), the following proviso shall be inserted, namely:- **Guj. 9 of 2003.**

“Provided that the General Council may, from time to time, through resolution establish additional campus at such place within or outside the State of Gujarat under the control of the University. The General Council shall have all the powers to govern, administer and manage such additional campus so established as per the provisions of this Act.”.

STATEMENT OF OBJECTS AND REASONS

The Gujarat National Law University (GNLU) at Gandhinagar, Gujarat was established by the Gujarat National Law University Act, 2003.

The University has been established as a premiere institute of legal research in India; and has been successful in imparting quality legal education to the students from all over India in the last two decades. It is the largest National Law University of India in terms of student, faculty and research work.

The Government of Gujarat recognises the importance of imparting legal education for the betterment of society and promotes access to advocacy skills as a way of generating employment in the youth of the country. Also the Government is keen to promote affordable and easily accessible quality legal education to all the citizens of the country, in order to create a society where individuals are aware of their rights and duties.

As the Gujarat National Law University Act, 2003 has no enabling provision for the setting up of campus outside the State of Gujarat, it is considered necessary to amend section 3 of the said Act so as to establish additional campus at such places within or outside the State of Gujarat. *Clause 2* of the Bill provides for the same.

This Bill seeks to amend the said Act to achieve the aforesaid object.

RAJENDRA TRIVEDI,

MEMORENDUM REGARDING DELEGATED LEGISLATION

This Bill involves the delegation of legislative power in the following respects: -

Clause 1.- Sub-clause (2) of this clause empowers the State Government to appoint, by notification in the *Official Gazette*, the date on which the said Act shall come into force.

The delegation of legislative power, as aforesaid, is necessary and is in normal character.

Dated the 19th September, 2022.

RAJENDRA TRIVEDI.

By order and in the name of the Governor of Gujarat,

K. M. LALA,

Gandhinagar,

Secretary to the Government of Gujarat,

Dated the 19th September, 2022.

Legislative and Parliamentary Affairs Department.

